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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 628/97

New Delhi, this the 9th day of April, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

Satish Kumar,
R/o RZ-71/220
J-Block, West Sagar Puri,
New Delhi.

(By Shri S.K. Gupta, Advocate)

Versus

1. Govt. of N.C.T.
through Director General,
Directorate of Home Guards &
Civil Defence, C.I.T.,
Raja Garden, New Delhi.
2. Commandant,
Home Guards,
C.I.T., Raja Garden,
New Delhi.

(By Sh. Wadhwa, Deputt. representative)

O R D E R (Oral)

(Dr. Jose P. Verghese, Vice-Chairman)

The only relief sought in this petition is that the appeal dated 5.1.1995 filed by the petitioners against the impugned order dated 22.12.1994 which is still pending before the respondents, may be directed to be disposed of. The contention of the learned counsel for the petitioners is that in the event this petition is admitted in this court under section 19 of the A.I. Act the same is likely to be delayed. In view of this position, we direct the respondents to dispose of the appeal within a reasonable time preferably within two

months from the date of receipt of the copy of this order. It has been brought to our notice that the issue involved in the appeal is squarely covered by our decision in the case of Krishan Kumar. It is directed that the respondents may consider the applicability of the said decision while disposing of the appeal of the petitioners.



(S.P. Bhowas)
Member (A)



(Dr. Joso P. Verghese)
Vice-Chairman (J)